

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.11156 of 2016

(Arising out of OIA-AHM-SVTAX-000-APP-149-15-16 dated 25/02/2016 passed by
Commissioner of Service Tax-SERVICE TAX – AHMEDABAD)

Panchratna Developers

B-101, Panchratna Avenue, Opp Anagan Residency,
Nr Deepak School,
Ahmedabad, Gujarat

.....Appellant

VERSUS

C.S.T.-Service Tax – Ahmedabad

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic
Central Excise Bhavan, Ambawadi,
Ahmedabad,, Gujarat-380015

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri Sanjiv Kinker, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 12166 /2021

DATE OF HEARING: 10.06.2021

DATE OF DECISION:10.06.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**